

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1172 of 2021**

Jagarnath Kharia Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Ritesh Kumar, Advocate
For the State : Mr. Naveen Kr. Gaunjhu, Addl.P.P

Order No.02 Dated- 25.03.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Kurumgarh P.S. Case No. 6 of 2020 instituted under Sections 302/201 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner has committed murder of the father of the informant. It is submitted that the allegation against the petitioner is false and general and omnibus in nature. It is next submitted that the eye-witness to the occurrence namely Bhukhlu Khariya, in his statement recorded under Section 161 Cr.P.C. before the police, has categorically stated that Dinesh Khariya has killed the father of the informant namely-Lohara Khariya. It is further submitted that the petitioner has been implicated in this case only on the basis suspicion. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory

bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M. 1st Class, Gumla within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1st Class, Gumla in connection with Kurumgarh P.S. Case No. 6 of 2020 with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/